

**Central Administrative Tribunal
Principal Bench, New Delhi**

**O.A. No. 2813/2019
with
M.A. No. 3096/2019**

This the 4th day of October, 2019

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Narender Singh,
Son of Late Har Singh
Age about 47 Years,
Post: Chowkidar,
Group-“D”
Resident of: House No. A-319,
Gali No. 12,
Baba Colony,
Burari,
Delhi 110 084.

...Applicant

(By Advocate: Sh. Tarun Sharma with Ms. Akanksha Kapoor and Sh. Pradeep Singh)

VERSUS

1. North Delhi Municipal Corporation,
Through it's Commissioner,
Office at: Dr. Shyama Prasad Mukherjee Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi-110 002.
2. Executive Engineer: Maintenance-I,
Civil Lines Zone,
North Delhi Municipal Corporation,
Office at: 16,
Rajpur Road,
Delhi-110 054.

...Respondents

ORDER (Oral)**Hon'ble Mr. R.N. Singh, Member(J):**

Heard the learned counsel for applicant.

2. The applicant, who is working as Chowkidar has filed the present OA u/s 19 of Administrative Tribunal Act, 1985 seeking the following reliefs:-

“(a) an appropriate Relief in the form of Directions against the Respondents, more particularly against the Respondent No. 2-Executive Engineer: Maintenance-I, may kindly be issued in favour of the Applicant to immediately grant the Relief of a Higher Pay Scale along with the Fixed Financial Emoluments to the Applicant to draw a parity with the Pay Scale applicable to the Post of a Security Guard; and

(b) also issue such other or further Orders as may be deemed Fit & Proper in the present Circumstances of the Case in favour of the Applicant.”

3. Learned counsel for applicant submits that before approaching this Tribunal by way of the present application, the applicant has made representation dated 15.03.2019 followed by the reminders on 28.03.2019 and 10.04.2019 [Annexure-A3 (Colly)] to ventilate his grievances before the respondents. However, the same have not been disposed of by the respondents till date.

4. Learned counsel for applicant submits that the applicant shall be satisfied if the present OA is disposed

of at admission stage itself by directing the respondents to consider the aforesaid representations by way of passing a reasoned and speaking order in a time bound manner.

5. In the facts and circumstances, we have considered the request of the learned counsel of applicant and in view of the aforesaid, without going into the merits of the case, we dispose of the OA by directing the respondents to consider the aforesaid representations of the applicant and to pass a reasoned and speaking order within a period of 12 weeks from the date of receipt of a certified copy of this order.

6. The OA is disposed of in the above terms. Pending MA also stands disposed of accordingly.

7. No order as to costs.

(R.N. Singh)
Member (J)

/akshaya/

(A.K. Bishnoi)
Member (A)